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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application No.151 of 1988

A.K. Balchandani Applicant

Versus

The Union of India & others..... Respondents.

Hon.D.S. Misra- AM
Hon.G.S.Sharma- JM

The applicant had filed this petition under section 19 of the Administrative Tribunals Act no.XIII of 1985 challenging his suspension order dated 6.12.1983 and for the arrears of pay and other allowances. On the notice being issued to the respondents, they revoked the suspension of the applicant and have also paid the necessary pay and allowances of the applicant treating the period of suspension on duty. An application has been moved on behalf of the respondents to the effect that this petition has become infructuous and be disposed of accordingly. The learned counsel for the applicant presses for ~~its~~ costs and contends that the applicant was unnecessarily harassed and was put under suspension without any sufficient reasons and the police had submitted final report in respect of the F.I.R. lodged against the applicant.

2. We have heard the parties learned

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-2-

counsel on the question of costs.

3. It appears that after the filing of this petition, the respondents have already considered the case of the applicant in the right prospective ~~in the good sense~~ ^{with a view of} to redress the grievance of the applicant out of court. ^{Taking} ~~Meeting~~ ⁱⁿ this thing into consideration, the nominal costs may be sufficient. The petition is accordingly dismissed as having become infructuous. The respondents shall pay Rs. 200/- (rupees two hundred) as costs to the applicant.

Shahid
MEMBER (J)

Bhme
21/7/88

MEMBER (A)

Dt/-21.7.1988/
Shahid.